

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-205/2013/1138/A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Dhruvad Kashyap Das,
Presiding Officer,
Industrial Tribunal, Dibrugarh.

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Dated Guwahati the 16 February, 2024.

Sub: **Earned leave.**

Ref:- No. ITD.01/2024/108 dated 13.02.2024.

Sir,

With reference to your letter on the subject cited above, I am directed to inform you that you have been granted **earned leave for eleven days from 26.02.2024 to 07.03.2024** (prefixing 24.02.2024 to 25.02.2024; suffixing 08.03.2024 to 10.03.2024), **along with station leave permission, from the evening of 23.02.2024 till the morning of 11.03.2024.** Further, you are to hand over charge to the District and Sessions Judge, Dibrugarh, and in her absence, to the next senior most Judicial Officer available at the station before proceeding on leave.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-205/2013/1139-1141/A, dated , 16-02-2024

Copy to :

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. (Copy of the leave application is enclosed herewith).

2. The District & Sessions Judge, Dibrugarh.

✓3. The Project Manager, Gauhati High Court.

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JT. REGISTRAR (VIGILANCE)